

(b) Yes but the programme drawn for each year is subject to approval by the Passenger Amenities Committee and availability of funds.

### Community Development Programme

19. Shri Shree Narayan Das: Will the Minister of Community Development be pleased to state:

(a) whether the reports submitted by foreign experts about the Community Development Programme in the country have been scrutinised and studied;

(b) if so, whether defects and shortcomings pointed out by them have been summarised and pinpointed for the guidance of officers and workers; and

(c) the steps taken and measures adopted to rectify such defects and shortcomings?

The Minister of Community Development (Shri S. K. Dey): (a) and (b). Yes.

(c) The Reports were considered by Development Commissioners at a meeting held in New Delhi on 10th and 11th December, 1956. The following procedure was recommended for taking action on these Reports:—

(i) The main conclusions and recommendations contained in the Reports should be considered both by the State Development Committee

of Ministers as well as by the Advisory Committee consisting of the Chief Secretary, Development Commissioner and Secretaries and Heads of the Departments.

(ii) Important points in the Reports should be taken up for discussion at the Inter State Seminars.

(iii) Where points made require specific action by the State Governments without further discussion or consideration, such action should be taken as early as possible. The recommendations of the meeting were forwarded to State Government on December 18, 1956, for necessary action.

(iv) Important points made in the Reports were also taken into account in the deliberations of the Development Commissioners' Conference held at Mussorie in April, 1957.

### Power Requirements for Delhi

20. Shri H. C. Mathur: Will the Minister of Irrigation and Power be pleased to state the number of applications for fresh power connections in Delhi which are pending and for how long?

The Minister of Irrigation and Power (Shri S. K. Patil): The number of applications pending with the Delhi Electricity Power Control Board as on the 30th April, 1957, was 12,983. These applications have been\* pending as shown below:—

*Date from which pending.*

(i) Applications for Domestic lighting etc :	
(a) in areas where it is technically feasible to supply power .. .. .	April, 1957.
(b) in areas where it is not technically feasible to supply power. .. .. .	1953.
(ii) Applications for Domestic Power .. .. .	January, 1957.
(iii) Applications for small industrial loads. .. .. .	April, 1957.
(iv) Applications for big industrial loads. .. .. .	1948.

\*NOTE:—Most of the demands for big industries pending since 1948 are from the areas other than Najafgarh Road and Shahadara—the two areas earmarked for big industries. It is not considered desirable from the health and sanitation points of view to setup big industries from which these demands are pending. Some applications were made in the hope that licenses for setting up industries in these areas will be obtained but this hope has not been realised.